Before the Appellate Tribunal for Electricity (Appellate Jurisdiction)

Original Petition No. 1 of 2007

Dated: 11th July, 2007

Present:

Hon'ble Mr. Justice Anil Dev Singh, Chairperson Hon'ble Mr. A.A. Khan, Technical Member

Jharkhand State Electricity Regulatory Commission	-Petitioner(s)
V/s.	
Jharkhand State Electricity Board	-Respondent(s)

Counsel for the Petitioner(s)	: Mr. Sudarshan Srivastava for Mr. A.K. Mehta, Secretary (JSERC)
Counsel for the Respondent(s) : Mr. S.B. Upadhyay, Sr. Advocate Mr. R. R. Dubey & Mr. Santosh Mishra.

ORDER

On consideration of the submissions of the learned counsel, we allow the Jharkhand State Electricity Regulatory Commission to determine provisional tariff for Bokaro Steel Plant, Tata Steel Company Ltd, Jamshedpur Utilities & Services Company and Jharkhand State Electricity Board. The provisional tariff determined by the Jharkhand State Electricity Regulatory Commission shall be subject to the result of the appeal no. 273 of 2006.

In view of the above order, the learned counsel for the petitioner wishes to withdraw the Original Petition. Accordingly, the Original Petition is dismissed as withdrawn.

(A.A. Khan) Technical Member (Anil Dev Singh) Chairperson